

ITEM NO.17

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1529/2018

(Arising out of impugned final judgment and order dated 11-10-2017 in AN No. 32371/2017 passed by the High Court Of Judicature At Allahabad)

PAWAN KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

WITH

SLP(Cr1) No. 10211/2017 (II)

Date : 05-08-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Dr. Surender Singh Hooda, AOR

For Respondent(s) Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.

rr.2 Mr. Manish Sharma, Adv.
Mr. Bhupinder Dalal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The matter has been going on ostensibly on the ground of some settlement.

The position is same today and even an adjournment letter has not been circulated. We have put learned counsels to clear notice that no further adjournment will be granted even by an adjournment

slip in this matter and either the matter is settled and a compromise application filed well before the next date or the matter will have to be argued on the next date.

Learned counsel requests for six weeks' time for the said purpose.

List on 23.09.2022.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)